

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO. 3269
TO BE ANSWERED ON 17.12.2021

ADOPTION PROCEDURE UNDER JUVENILE JUSTICE ACT

3269. SHRIMATI PRAMILA BISOYI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of the revised rules for overseas citizens for the adoption of Indian children under Juvenile Justice (Care and Protection of Children) Act, 2015;
- (b) the details of the suggestions from various States regarding the amendments to Juvenile Justice (Care and Protection of Children) Act, 2015;
- (c) the details of the families benefited by the No Objection Certificate issued by Central Adoption Resource Authority under Hindu Adoptions and Maintenance Act, 1956, for inter-country adoptions; and
- (d) the details of the allocation and release under Mission Vatsalya for the current financial year, State-wise?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) : The Ministry of Home Affairs has issued notification on 04.03.2021 pertaining to Overseas Citizen of India, regarding parity with Non-Resident Indians in the matter of inter-country adoption of Indian children subject to the compliance of the procedure as laid down by the competent authority for such adoption.

(b) : The Ministry of Women and Child Development received suggestions/ comments from States/UTs during the amendment process of the Juvenile Justice (Care and Protection of Children) Act, 2015 which were examined. The Act was notified on 09.08.2021.

(c) : As informed by the Central Adoption Resource Authority (CARA), 27 applications from the adoptive parents were received out of which verification letters in 10 cases were received from the District Magistrates. In all such cases, CARA has forwarded the details to the receiving countries for their requisite permission.

(d) : Of the allocation of Rs. 900 crores during current financial year, details of funds released under Child Protection Service Scheme – Mission Vatsalya is at **Annexure-I**.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (D) OF THE LOK SABHA UN-STARRED QUESTION NO. 3269 FOR ANSWER ON 17.12.2021 BY SHRIMATI PRAMILA BISOYI REGARDING ADOPTION PROCEDURE UNDER JUVENILE JUSTICE ACT

DETAILS OF FUNDS RELEASED TO STATES/UTs DURING CURRENT YEAR AS ON NOVEMBER, 2021 UNDER CHILD PROTECTION SERVICES SCHEME – MISSION VATSALYA

(Rs. In lakh)

Sl. No.	State	2021-22
1	Andhra Pradesh	476.46
2	Arunachal Pradesh	487.92
3	Assam	864.04
4	Bihar	607.86
5	Chattisgarh	610.95
6	Goa	3.00
7	Gujarat	697.24
8	Haryana	630.76
9	Himachal Pradesh	625.34
10	Jammu & Kashmir	422.14
11	Jharkhand	611.23
12	Karnataka	1436.31
13	Kerala	304.96
14	Madhya Pradesh	970.91
15	Maharashtra	1703.08
16	Manipur	1730.74
17	Meghalaya	1005.70
18	Mizoram	578.93
19	Nagaland	947.89
20	Orissa	1410.32
21	Punjab	172.57
22	Rajasthan	1542.75
23	Sikkim	162.20
24	Tamil Nadu	2457.23
25	Telangana	157.41
26	Tripura	286.92
27	Uttar Pradesh	1421.41
28	Uttarakhand	207.34
29	West Bengal	1558.48
30	Andaman & Nicobar Island	7.50
31	Chandigarh	162.83
32	Dadra & Nagar Haveli and Daman & Diu	7.50
33	Delhi	191.69
34	Lakshadweep	0.00
35	Ladakh	43.30
36	Puducherry	108.50
Total		24613.41
